

Report and Accounts (2019-20) of NAFED, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Parshottam Rupala, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the National Agricultural Cooperative Marketing Federation of India Limited (NAFED), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Federation.

[Placed in Library. See No. LT-4171/17/21]

Report and Accounts (2019-20) of National Dairy Development Board, Anand, Gujarat and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Sanjeev Kumar Balyan, I lay on the Table, under Section 29 of the National Dairy Development Board Act, 1987, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the National Dairy Development Board, Anand, Gujarat, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.

[Placed in Library. See No. LT-4335/17/21]

I. Notification of the Ministry of Communications

II. Notifications of the Ministry of Electronics and Information Technology

III. Notifications of the Ministry of Education

IV. Reports (2018-19) of Samagra Shiksha of various states and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Dhotre Sanjay Shamrao, I lay on the Table —

I. A copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications) Notification No. 324-5/2018-CA, dated the 16th January, 2020, publishing the Telecommunication Consumers Education and Protection Fund (Fifth Amendment) Regulations, 2020, under Section 37 of the Telecom Regulatory Authority of India Act, 1997 along with Delay Statement.

[Placed in Library. See No. LT-4336/17/21]

II. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Electronics and Information Technology, under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016:-

(1) G.S.R. 490 (E) dated 5th August, 2020, publishing the Aadhaar Authentication for Good Governance (Social Welfare, Innovation, Knowledge) Rules, 2020.

(2) No.A-12013/13/RR/2016-UIDAI (No.1 of 2020), dated the 22nd January, 2020, publishing the Unique Identification Authority of India (Appointment of Officers and Employees) Regulations, 2020.

(3) No. A-12013/13/RR/2016-UIDAI (No.2 of 2020), dated the 22nd January, 2020, publishing the Unique Identification Authority of India (Salary, Allowances and Other Terms and Conditions of Service of Employees) Regulations, 2020.

(4) No. 13012/79/2017/Legal-UIDAI(13) /Vol. II (No.3 of 2020), dated the 2nd July, 2020, publishing the Aadhaar (Enrolment and Update) (Eighth Amendment) Regulations, 2020 (No. 3 of 2020).

[Placed in Library. For (1) to (4) See No. LT-2960/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Electronics and Information Technology, under sub-section (3) of Section 87 of the Information Technology Act, 2000:-

(1) S.O. 3472 (E), dated the 6th October, 2020, amending the Second Schedule to the said Act to insert certain entries as mentioned therein.

(2) G.S.R. 139 (E), dated the 25th February, 2021, publishing the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021.

[Placed in Library. For (1) and (2) See No. LT-4337/17/21]

III. (i) A copy each (in English and Hindi) of the following Notifications of the